COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 52 OF 2017 & IA NO. 145 OF 2017 AND APPEAL NO. 102 OF 2017 & IA NOS. 149 & 151 OF 2017

Dated: 20th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Indian Wind Power Association ...Appellant(s)

Vs.

Tamil Nadu Generation & Distribution Corporation Ltd. & Ors.Respondent(s)

Counsel for the Appellant(s) : Ms. Shruti Iyer

Mr. Senthil Jagadeesan

Counsel for the Respondent(s) : Mr. S. Vallinayagam for

TANGEDCO for R-1 & R-2

ORDER

Learned counsel for respondent Nos. 1 and 2 seeks four weeks time to file reply. He may file the same on or before 18.08.2017 after serving copy on the other side. Other respondents may also file reply, if any, on or before 18.08.2017 after serving copy on the other side. Thereafter, rejoinder may be filed or before 04.09.2017 after serving copy on the other side

List the matter on <u>12.09.2017.</u>

(I. J. Kapoor) Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/kt